

Central Administrative Tribunal
Principal Bench

R.A. No. 321 of 2001
in
O.A. No. 180 of 1999

(35)

New Delhi, dated this the 1st October, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

NCT of Delhi & Ors. .. Review Applicants

Versus

Narender Singh .. Respondent

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. The words "CCS (CCA) Rules" occurring in Para 14 of the impugned order dated 8.8.2001 in O.A. No. 180/99 Narender Singh Vs. Govt. of NCT of Delhi and others are a typographical error for the words "Delhi Police (Punishment and Appeal) Rules, 1980.".

3. Registry to carry out the necessary corrections and issue corrected copy ^{to} ~~of~~ the parties forthwith.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
'gk'

S.R. Adige
(S.R. Adige)
Vice Chairman (A)